



2026:AHC:23631-DB

HIGH COURT OF JUDICATURE AT ALLAHABAD
CRIMINAL MISC. WRIT PETITION No. - 1499 of 2026

Anuj Saroj And Another

.....Petitioner(s)

Versus

State Of U.P. And 3 Others

.....Respondent(s)

Counsel for Petitioner(s)	:	Navin Kumar, Ranjeet
Counsel for Respondent(s)	:	G.A.

Court No. - 45

HON'BLE RAJIV GUPTA, J.
HON'BLE ACHAL SACHDEV, J.

1. Heard learned counsel for the petitioners, learned AGA for the State and perused the record.
2. At the very outset, learned AGA has pointed out that investigation in the instant case has already been concluded and charge sheet has been submitted against the petitioners.
3. Per contra, learned counsel for the petitioners could not dispute the aforesaid fact but states that he does not want to press this petition and seeks to withdraw it with liberty to approach appropriate forum at appropriate stage.
4. In view of the above statement, this writ petition is dismissed as withdrawn with the aforesaid liberty.

(Achal Sachdev,J.) (Rajiv Gupta,J.)

February 3, 2026
KU